

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
Court - 2**

IA/379(AHM)2021
in
CP(IB)/53(AHM)2017

**Coram: MADAN BHALCHANDRA GOSAVI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCEING BEFORE
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.06.2021**

Name of the Company:

ICICI Bank Ltd
V/s
ABG Shipyard Ltd

Section 7 of the Insolvency and Bankruptcy Code.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

ORDER
(through video conferencing)

Learned Counsel, Mr. Sandeep Singhi appeared on behalf of the Applicant.

The instant application is filed by the Applicant for issuing some direction to the liquidator.


Learned counsel, Mr. Monaal Davawala appeared on behalf of the liquidator.

Respondent is directed to file reply within two weeks.

The matter to appear on 20.07.2021.


(CHOCKALINGAM THIRUNAVUKKARASU)
MEMBER (TECHNICAL)

Dated this the 16th day of June, 2021


(MADAN B GOSAVI)
MEMBER (JUDICIAL)